

Misc. Criminal (Bail) Case No. 122 of 2020

20-05-2020.

Perused the bail petition u/s 439 Cr.P.C. filed on behalf of accused Safiqul Islam, who was arrested in connection with Dhekiajuli PS Case No. 171/20 (GR Case No. 939/20) u/s 366-A of IPC.

Case diary has been received today. Perused the same and heard the learned Counsel of both sides.

The alleged offence is kidnapping of 17 years old girl from her house.

Case record reveals that the accused is in hazot since 24-03-2020. So, he is behind the bar for more than 57 days. Considering the materials available in the case diary I do not justify further detention of the accused in hazot. Accused Safiqul Islam is allowed to go on bail of Rs.10,000/- with one surety of like amount to the satisfaction of the learned Elaka Magistrate.


Copy of this order be sent to the learned Eleka Magistrate, Sonitpur, Tezpur.

The Misc. (Crl) case stands disposed of.

Furnish a copy of this order to all concerned under signature of the Bench Clerk with a certificate.

Let this order be also uploaded in official website.

Send back the case diary.


(I. Barman)
Sessions Judge,
Sonitpur, Tezpur.